

SL. No.1

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: DR.VENKATA RAMAKRISHNA BADARINATH NANDHULA – HON’BLE MEMBER (J)  
CORAM: SHRI.SANJAY PURI, - HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 15.11.2023 AT After Court-1 hearings**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	IA (CA)/279/2023 IA (CA)/278/2023 in Company Petition/38/2022
<b>NAME OF THE COMPANY</b>	Kirlampudi Sugar Mills Ltd and Others
<b>NAME OF THE PETITIONER(S)</b>	Chikkilam Aishwarya
<b>NAME OF THE RESPONDENT(S)</b>	Kirlampudi Sugar Mills Ltd and Others
<b>UNDER SECTION</b>	241

**ORDER**

**Present:** Ld. PCS Mr. Vinay Babu Gade.

Ld. Counsel Mr. G. Bhupesh for the Company Petitioner present and filed a memo stating that after intimating the Petitioner, he had given up the Vakalat for the Petitioner. Therefore, prayed that henceforth his name is not printed for the Petitioner.

Perused the memo, party had notice of giving up Vakalat. Petitioner called absent. However, Mr. Vinay Babu Gade Ld. PCS present and submits that he had filed Vakalat for the Petitioner in IA (CA)/279/2023 and IA (CA)278/2023 which are listed today. Ld. PCS further stated that he is appearing for the Petitioners in the Company Petition as well. Therefore, henceforth, let the name of Mr. Vinay Babu Gade be printed for the Petitioners.

**IA (CA)/279/2023 & IA (CA)278/2023**

**Present:** Ld. PCS Mr. Vinay Babu Gade for the Applicant.

Issue notice to the Respondents. **Matter is adjourned to 04.12.2023.**

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**